

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 22554/2023

(Arising out of impugned final judgment and order dated 05-08-2022 in STA No. 51464/2019 (DB) passed by the Custom Excise Service Tax Appellate Tribunal)

M/S. HARIDWAR ROORKEE DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

COMMISSIONER OF CENTRAL GOODS AND SERVICE TAX,
CUSTOMS AND CENTRAL EXCISE, DEHRADUN

Respondent(s)

(IA No.121792/2023-CONDONATION OF DELAY IN FILING and IA
No.121793/2023-EXEMPTION FROM FILING O.T.)

Date : 17-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Mahesh. B. Chhibber, Adv.
Mr. Rahul Gupta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application seeking condonation of delay,
prayer for interim relief as well as on the Special Leave Petition.

Tag with SLP (C) No.23728 of 2015.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)
COURT MASTER (NSH)